

dividends and royalties as well as expenses incurred on import of raw materials ;

(b) if so, the names of the Companies and the findings of the study ; and

(c) the percentage of profit being ploughed back in the industry and the percentage being repatriated abroad and Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :

(a) to (c). The Foreign Investment Board recently examined generally several aspects of the cosmetic industry in India, such as, production, import requirements of raw materials, exports, profits and foreign exchange outgo of 28 manufacturers, of which 11 were foreign majority companies. Their main finding was that dividends being remitted by some of the foreign subsidiaries manufacturing cosmetics were disproportionately high as compared to their investment. After examining the question from all aspects, the Board decided that the cost price structure of cosmetics articles should be studied in detail. This study is in progress.

Supply of Electric Spare Parts to big Projects by Private Sector

431. SHRI BIJOY MODAK : Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether Government are dependent on the private sector for supply of electric spare-parts for their big projects ;

(b) whether Government are considering any proposal for setting up projects for electric spare-parts for lessening dependence on private sector ; and

(c) if so, the broad outlines thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :

(a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Separation of Judiciary from Executive

432. SHRI JHARKHANDE RAI : Will the Minister of HOME AFFAIRS be pleased

to state :

(a) whether the process of separation of Judiciary from the Executive has been completed in all the States ;

(b) if not, the names of the States where Judiciary still forms a part of the Executive ; and

(c) the steps taken to complete the process of separation of Judiciary in these States ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). Not yet Sir. The Judiciary has been separated from the Executive in Gujarat, Haryana, Jammu and Kashmir (except Poonch and Rajouri District), Maharashtra, Mysore, Punjab, West Bengal (except Midnapore and 24 Parganas Districts), Kerala, Madhya Pradesh, Orissa, Tamil Nadu, Bihar Rajasthan, substantial areas of Assam and Himachal Pradesh. Separation has not yet been effected in Manipur, Nagaland, Tripura and Meghalaya.

(c) A Bill which was introduced in Parliament for the enactment of a new Code of Criminal Procedure and which seeks, among other things, to secure separation of the Judiciary from the Executive all over the country is now before a Joint Committee of Parliament.

Persons between the Age Group of 18 and 21 years

433. SHRI C. K. CHANDRAPPA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of people who fall between the age group of 18 and 21 years according to the latest census report ; and

(b) the number of this category during the last three census reports ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) Age date of the latest Census (1971) are still under process.

(b) The enclosed statement gives the figures for the three censuses, viz. 1961, 1951 and 1941 on the basis of smoothed data after suitable adjustments.